

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-02
(CAA)-14(ND)/2021

IN THE MATTER OF:

Ekta Ayat Niryat Pvt Ltd and Hertz Electricals (International) Pvt Ltd

....**APPLICANT**

SECTION
U/s 230-232

Order delivered on 19.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Rekha Mittal, Advocate
For the Respondent :

ORDER

The Counsel for the Petitioner Companies is present. Under consideration is a Second Motion Petition. In the First Motion Petition, this Tribunal has ordered to dispense with the meetings of the equity shareholders and there are no secured or unsecured Creditors. As per the prayer made in the petition, we direct the Registry to issue notice to the RD, RoC, OL, IT Deptt. and RBI.

The petitioner Companies are directed to send private notice to the said authorities along with the copy of the scheme and to cause publication of notice in newspapers, one in English and other in Vernacular preferably "Business Standard" having not less than 30 days prior to next date of hearing. The Authorities to whom the notice is directed to be issued are directed to file their objections/representation within 30 days from the date of the receipt of the notice, failing it shall be presumed that they have no objections/representation to make against the scheme under consideration.

The petitioner Companies are directed to file the affidavit of service along with the proof of publication of notice one week prior to the next date of hearing.

List the matter on 03.03.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)